

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 165/MP/2023

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking directions against KSEBL and TANGEDCO for release of amount due and payable towards the Bills dated 6.1.2022 along with LPS.

Petitioner : NTPC Ltd.

Respondent : TANGEDCO and anr.

Date of hearing: 18.10.2023

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, Advocate, NTPC
Shri Ashutosh Srivastava, Advocate, NTPC
Shri Shivam Kumar, Advocate, NTPC
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Prabhas Bajaj, Advocate, KSEBL
Shri Priyanshu Tyagi, Advocate, KSEBL

Record of Proceedings

Due to a paucity of time, the Petition could not be taken up for hearing. Accordingly, the Commission adjourned the hearing. However, the learned counsel for the Petitioner sought permission to file an additional affidavit to place on record the calculations with regard to the efficiency gains. This request was accepted by the Commission.

2. The learned counsel for Respondent TANGEDCO sought time to file its reply on the 'maintainability' as well as on merits.
3. The Commission, after hearing the parties, permitted the Petitioner and the Respondent to submit the following information:

Petitioner

- (a) *The plant wise (under dispute) and month wise actual energy, quantity of coal consumed, GCV of coal (as fired), Auxiliary Energy Consumption (excluding energy supplied to colony & township) and Secondary Fuel Oil Consumption during 2014 – 19 tariff period in the following format:*

Plant	Month	Actual Gross Energy produced (MUs)	Quantity of coal consumed (MT)	GCV of coal (as fired) (kCal/kg)	Actual Energy Consumption, excluding energy supplied to colony & township (MUs)	Auxiliary energy consumption (MUs)	Actual Oil Consumption (litres)

(b) The plant wise (under dispute) and year wise controllable parameters considered in arriving at gains in terms of Regulation 8(6) of 2014 Tariff Regulations.

Plant	Month	SHR (kCal / kWh)	Auxiliary Consumption (%)	Oil Consumption (ml / kWh)

Respondents

(c) The respondents are directed to submit the plant wise (under dispute) and year wise controllable parameters considered in arriving at gains in terms of Regulation 8(6) of 2014, Tariff Regulations.

Plant	Month	SHR (kCal / kWh)	Auxiliary Consumption (%)	Oil Consumption (ml / kWh)

4. The above information may be filed on or before **20.11.2023**, after serving a copy to the other. The Respondents are also permitted to file their replies on 'maintainability' as well as on 'merits', on or before **4.12.2023**, after serving a copy to the Petitioner, who may, file its rejoinder, if any, by **12.12.2023**. The parties shall complete their submissions within the due dates mentioned.

5. The Petition shall be listed for hearing on **17.1.2024**.

By order of the Commission

Sd/-
(B. Sreekumar)
 Joint Chief (Law)